

(3) G.S.R. No. 196(E), dated the 2nd April, 1980.

(4) G.S.R. Nos. 199(E) and 200(E), dated the 5th April, 1980.

(5) G.S.R. Nos. 226(E) to 229(E), dated the 23rd April, 1980.

(6) G.S.R. Nos. 235(E) to 237(E), dated the 24th April, 1980.

(7) G.S.R. No. 238(E), dated the 25th April, 1980.

(8) G.S.R. No. 245(E), dated the 29th April, 1980.

(9) G.S.R. No. 479, dated the 3rd May, 1980.

(10) G.S.R. Nos. 253(E) and 254(E), dated the 9th May, 1980.

(11) G.S.R. Nos. 514 and 515, dated the 10th May, 1980.

(12) G.S.R. Nos. 257(E), to 259(E), dated the 13th May, 1980.

(13) G.S.R. Nos. 269(E) to 271(E), dated the 20th May, 1980.

(14) G.S.R. No. 274(E), dated the 22nd May, 1980.

(15) G.S.R. Nos. 279(E) and 280(E), dated the 28th May, 1980.

(16) G.S.R. No. 282(E), dated the 31st May, 1980.

(17) G.S.R. Nos. 294(E), to 296(E), dated the 7th June, 1980.

[Placed in Library. See No. LT-358/80 for (1) to (17)].

RE THE ALLEGED DISPARAGING REMARKS AGAINST THE CHAIR

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION RAO BIRENDRA SINGH: Sir, I would like to make one submission, Yesterday, some hon. Members said that I had made some disparaging remarks against the Chair. I think, you have been able to go through the records and I hope you are satisfied that there was not anything in the least disparaging that I

said against the Chair. The record is very clear. If there was anything about irrelevancy, it was in respect of what the hon. Members raised as a question. I have every respect for the Chair. I am fully conscious . . .
(Interruptions)

SHRI ERA SEZHIYAN (Tamil Nadu): Again, he is reiterating the same thing, as he did yesterday.

MR. CHAIRMAN: I hope these things should be left where they are.
(Interruptions)

Mr. Minister, it is very handsome of you to come forward yourself and speak about it. I am satisfied. (Interruptions)

SHRI K. C. PANT (Uttar Pradesh): Sir, may I say just one thing? It is very good of the hon. Minister to have made a statement. But I think, after sleeping over the matter for one night, if he had showed some respect for the Opposition also, it might have smoothened the whole thing.

[The Vice-Chairman (Shri A. G. Kulkarni) in the Chair]

SHRI ERA SEZHIYAN: Sir, I would like to make one submission. The hon. Minister has said, he has not made any disparaging remarks against the Chair. But he again reiterated that the supplementary put here was irrelevant. My contention is that when the Chair has allowed a supplementary, if you make a comment whether it is irrelevant or not, then, it is a reflection on the Chair as well as the House. Once the Chair has allowed the supplementary, in this case the supplementary was repeated by the Chairman himself the Minister cannot make a comment that it is irrelevant. Again, he is reiterating the same thing today. He has said that the question put by the Opposition has been irrelevant, his is a reflection on the Chair. (Interruptions)

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Sezhiyan, the hon. Minister has shown respect to

the Chair. He has again reiterated that the question was irrelevant which the Member has put. Here, in Parliamentary discussions, we have such threats and counter-threats. You should not be so sensitive. Sometimes, we talk stupid and nonsense. It does not matter much. Here, our problem was whether the hon. Minister has taken liberty with the Chair. There, he has not.

SHRI MANUBHAI PATEL (Gujarat) ; Whether it is relevant or irrelevant, it is for the Chair to decide and not for the Minister to decide.

THE VICE-CHAIRMAN: (SHRI A. G. KULKARNI): Now this question is over.

SHRI RAMAKRISHNA HEGDE (Karnataka): Sir, you missed the point. Mr. Era Sezhiyan raised the point saying that the hon. Minister remarked that *the* supplementary question was irrelevant. This is an aspect on the Chair because the Chair has already permitted the supplementary. If it was an exchange of words between the hon. Minister and the Members here it was a different matter. But he was making a . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): I would again reiterate that I do not agree with you.

SHRI RAMAKRISHNA HEGDE: The hon. Minister has just . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): That point is finished.

SHRI HAREKRUSHNA MALLICK (Orissa): It is the duty of the hon. Chair . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is the point of order?

SHRI HAREKRUSHNA MALLICK: . . .to give a ruling and not of the Minister to give a ruling.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): There is no point of order at all.

SHRI HAREKRUSHNA MALLICK: I must be heard first. Whether it is relevant or not, it is for the Chair to give the ruling and not for the hon. Minister. So, I say that the hon. Minister has failed in his duty . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): There is no point of order.

SHRI KALYAN ROY (West Bengal): Sir, . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): What is your point of order. Is it on the same thing?

SHRI KALYAN ROY: It is a serious matter of fundamental importance. Yesterday you gave me a categorical assurance that the matter will be taken up after the business was over. I am rising . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): There was another Vice-Chairman after I left the Chair.

SHRI KALYAN ROY: Sir, I crave Your indulgence to listen to me. I am not saying something by which the time of the House will be wasted.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): How *can* I help it? Let ^{me} ^{call} the Secretary-General first because he was called upon by the Chair to read out the message.

MESSAGE FROM THE LOK SABHA

The Assam Appropriation (Second Vote on Account) Bill, 1980

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok